

ACT No. XXXIII OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 9th
September, 1926.)

An Act further to amend the Indian Companies Act, 1913, for a certain purpose.

WHEREAS it is expedient further to amend the Indian
Companies Act, 1913, for the purpose hereinafter
appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Companies (Amend- Short title.
ment) Act, 1926.

2. In sub-section (1) of section 26 of the Indian Companies Amendment of
section 26, Act
VII of 1913.
Act, 1913, after the word "science" the word "religion" shall be inserted.

Price Anna 1 or 1½d.]

MGIPC—L—I-93—28-10-26—7,500.